

ORISSA HIGH COURT: CUTTACK

No.: 4587 dated 25th

dated 25th March, 2020

NOTICE

In continuation of the previous decisions to counter the threat of COVID-19, Hon'ble Court have been pleased to decide that concerned lawyers and litigants may access the copies of orders and judgments passed by the Hon'ble Court in relevant cases, as available in the Court's official website and utilize the same in the prescribed manner as and when necessary and that such soft copies or print out thereof shall be treated at par with certified copies by the concerned authority before whom such soft copy or print out thereof is filed, after ensuring its veracity from the Court's website. If necessary, the concerned authority before whom a soft copy of Hon'ble Court's judgment or order (or its print out) is filed, may seek clarification (through official email only) as to the veracity of such copy by stating reasons as to why such veracity could not be verified from Court's website. Such clarification may be sought from the Deputy Registrar (Judicial) by writing to his email ID at drj.od-hc@gov.in.

This arrangement shall remain in force till 15.04.2020.

By the order of the Court

Registrar General